

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1263 of 2021**

Anil Kumar Mandal @ Anil Mandal & Anr.

...

Petitioners

Versus

The State of Jharkhand

...

Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. M.K. Sinha (2), Advocate

For the State : Mr. S.K. Tiwari, Spl. P.P.

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

The learned counsel for the petitioners submits that the petitioners will file a supplementary affidavit regarding criminal antecedent of the petitioners.

List this anticipatory bail application after filing of the said supplementary affidavit, under the heading "**for Admission**".

It is made clear that, if the supplementary affidavit is not filed within six weeks, this anticipatory bail application will stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-